



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 1278/2021

This the 13th day of July, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

Andy Sehgal,
Asst. Public Prosecutor (Group B-4800 Grade Pay), 36 yrs,
Dte. Of Prosecution, GNCT of Delhi,
Presently attached with Police Training College, Jharoda Kalan,
New Delhi – 110072.

... Applicant

(Applicant in person)

Versus

1. Govt. of NCT of Delhi,
Through the Chief Secretary,
Delhi Secretariat, IP Estate, New Delhi.
2. Principal Secretary Home,
Delhi Secretariat, IP Estate, New Delhi.
3. Director,
Directorate of Prosecution, GNCT of Delhi,
First Floor, Tis Hazari Courts Complex,
Delhi – 110054.
4. Principal Police Training College,
Police Training College, Jharoda kalan,
New Delhi – 110072.

... Respondents



ORDER (ORAL)

Mohd. Jamshed, Member (A):

The applicant is Assistant Public Prosecutor (APP) in Government of NCT of Delhi. He is currently working in the Principal Police Training College, Jharoda kalan.

2. The applicant is aggrieved by the impugned order dated 28.01.2019 wherein he was issued a recordable warning in violation of Rules 2(a), 2 (g), 11 and 16 of The Central Civil Services (Classification, Control & Appeal) Rules, 1965.

3. The applicant contends that the said recordable warning was *void ab initio* and needs to be removed from his service book. Various other grounds are also urged. The applicant has been making representations against the impugned order, however, no action has been taken by the respondents as yet. His representations dated 11.02.2019, 17.07.2019 and 03.10.2019 are addressed to respondents No. 1 and 2. The applicant followed up by filing an appeal dated 17.02.2020, addressed to the Hon'ble Lieutenant Governor.

4. Today, I heard the applicant, who argued his case in person, at the stage of admission, through video conferencing.



5. At the outset, Mr. Andy Sehgal, applicant appearing in person submits that he will be satisfied, if his representations dated 11.02.2019, 17.07.2019 and 03.10.2019 addressed to respondents No. 1 and 2 and the appeal dated 17.02.2020 addressed to the Hon'ble Lieutenant Governor is considered and decided by the respondents in a time bound manner.

6. Accordingly, the present OA is disposed of with a direction to the respondents to dispose of the representations of the applicant dated 11.02.2019, 17.07.2019 and 03.10.2019 addressed to respondents No. 1 and 2 by passing a detailed and speaking order, as early as possible, and in any case not later than two months from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondents. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

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